Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 26th day of June, 2021

Original Application No. 331/00423/2021

(U/S 19, Administrative Tribunal Act, 1985)

Present:

Hon'ble Mrs. Justice Vijay Lakshmi, Member- (Judicial)
Hon'ble Mr. Devendra Chaudhry, Member-(Administrative)

Ordnance Factory Karamchari Union, Ordnance Factory, Raipur, Dehradun through its General Secretary - Kalim Ahmed, a/a 53 years, S/o Shri Mohd. Akhtar.

Posted as Grinder HS-I (Personal No. 002535), R/o Tarla Adhoiwala Raksha Vihar, Phase-II, Near Doon World School, Dehradun-248001. (Uttarakhand).

Applicants.

By Advocates: Mr. Ashok Kumar Singh

Mrs. Rekha Singh

Vs.

- 1. Union of India, through its Secretary, Department of Defence Production, Ministry of Defence, Government of India, South Block, New Delhi-110001.
- 2. The Director General, Ordnance Factory Board, Ministry of Defence, Government of India, 10-A, Shaheed Khudiram Bose Road, Kolkata-700001.
- 3. The Senior General Manager, Ordnance Factory, Raipur, Dehradun (Uttarakhand)-248008.
- 4. The Principal Controller of Accounts (Factories), 10-A, Shaheed Khudiram Bose Road, Kolkata-700001.

-----Respondents

By Advocate: Shri T.C. Agarwal

ORDER

<u>Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member-J:</u>

We have joined this Division Bench online through video conferencing.

- 2. Heard Shri Ashok Kumar Singh, and Ms. Rekha Singh, learned counsels for the applicants, who are present in court and Shri T.C. Agarwal, learned counsel for the respondents, who is present online through video conferencing.
- 3. At the very outset, learned counsel for the applicants submitted that a representation dated 13.04.2021 is pending before the respondents on which no order has been passed till today and the applicants will be satisfied at this stage, if the respondent concerned/competent authority is directed to decide the same, by passing a reasoned and speaking order, in a time bound manner.
- 4. Learned counsel for the respondents has opposed the aforesaid prayer.
- 5. In view of the limited prayer made by learned counsel for the applicants and considering the fact that a representation dated 13.04.2021 (Annexure A-8) is already pending for

consideration before the respondents, it appears that no useful purpose will be served in keeping this matter pending.

- 6. Accordingly, the OA is disposed of finally at the admission stage with direction to the competent authority amongst the respondents to decide the pending representation dated 13.04.2021 (Annexure A-8) of the applicants by passing a reasoned and speaking order in accordance with law within a period of two months, from the date of receipt of a certified copy of this order.
- 7. The order so passed, shall be communicated to the applicants without any delay.
- 8. It is made clear that we have not expressed any opinion on the merits of the case.
- 9. No order as to costs.
- 10. Hon'ble Shri Devendra Chaudhry, Member (Administrative) has consented to this order during virtual hearing.

(Devendra Chaudhry) Member(Administrative) (Justice Vijay Lakshmi) Member(Judicial)

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